

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 359/95

Date of Order : 31.12.97

BETWEEN :

1. NFC Workers Union Rep. by its
President and also an applicant
P.Murtaiah.

2. K.Kishore

AND

1. The Chief Executive,
NFC, ECIL, Hyderabad.

2. The Addl. Secretary,
Dept. of Atomic Energy,
C.S.M Marg, Bombay.

Applicants.

.. Respondents.

Counsel for the Applicants

.. Mr.V.Venkateswara-Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

As per Hon'ble Shri R.Rangarajan, Member (Admin.)

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The OA was heard at length. After the OA was heard for some time, we felt that the reliefs asked for in this OA may not be appropriate but there may be a case for them for consideration of promotional opportunities. The learned

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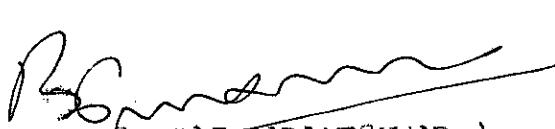
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counsel for the applicant, also submitted that he is interested only to get some promotional opportunities to the applicants. In view of that he submitted that the applicants considering the prospects for further promotion by some scheme. In view of the above we feel that it is not appropriate to pass any order at this juncture.

3. The learned counsel for the applicant further submitted shortly. We have no doubt in our mind that after receipt of that representation the respondents authorities will take a suitable action in accordance with the law as deemed fit.

4. In view of the above the OA is disposed as not pressed and it is observed that the respondents ~~will~~ ^{shall} consider the representation when submitted for improving the promotional prospects expeditiously.

5. NO costs.


(B.S. JAI PARAMESHWAR)

Member (Jud.1.)

31.12.97


(R. RANGARAJAN)

Member (Admn.)

Dated : 31st December, 1997

(Dictated in Open Court)

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12/1/98

II Court

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

~~THE HON'BLE MR. JUSTICE~~

~~VICE-CHAIRMAN~~

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)
And

The Hon'ble Mr. B. S. Joshi Parameshwar
Dated: 31 - 12 - 1997 M(J)

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 359/95

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

p.v.m.

